



# HIGH COURT OF PUNJAB & HARYANA

Capitol Complex, Sector-1, Chandigarh

## NOTIFICATION

No. 188 Gaz.I/VI.F.2

Dated, Chandigarh, the 15<sup>th</sup> November 2023

### **DIRECT RECRUITMENT TO HARYANA SUPERIOR JUDICIAL SERVICE 2023-24**

#### 1. NAME AND CATEGORY WISE BIFURCATION OF THE POSTS:-

High Court of Punjab & Haryana, Chandigarh, invites applications from eligible candidates to fill up 25 vacancies (23 actual + 02 anticipated) in the cadre of **Haryana Superior Judicial Service** by way of direct recruitment (i.e. 25% quota) from amongst the eligible Advocates from the Bar, through competitive examination under Rule 6(1)(c) of Haryana Superior Judicial Service Rules, 2007, in the prescribed Application Format (**Annexure-1**).

ACTUAL VACANCIES							
Gen/UR	EWS of Hry.	SC of Hry.	BC-A of Hry.	BC-B of Hry.	ESM of Hry.	PwD of Hry.	Total vacancies
08	02	03 (including 02 Backlog vacancies)	04 (including 02 Backlog vacancies)	02 (including 01 Backlog vacancy)	Gen - 01 SC - 01 <b>Total - 02</b>	Blindness or Low Vision (VH) - 01 Locomotor disability- 01 <b>Total - 02</b>	23
ANTICIPATED VACANCIES							
01	01	-	-	-	-	-	02
TOTAL VACANCIES							
09	03	03	04	02	02	02	25

**Note 1:-** Only Persons with Benchmark Disabilities (PwBD) from its categories i.e. (i) Blindness and Low Vision & (ii) Locomotor disability from its respective categories, which have been identified as suitable, will be considered for the purpose of reservation, in view of Haryana Government Gazette Notification dated 25.10.2021.

**Note 2:-** Persons with Benchmark Disabilities (PwBD) of other categories can also apply even if the post is not reserved for them but has been identified as suitable. However, such candidates will be considered for selection to such post by general standard of merit and without any relaxed standards. Those candidates cannot avail age limit relaxation as is given to PwBD category candidates, for whom posts have been reserved. However, they shall be entitled to Examination Fee relaxation on parity with the candidates of PwBD category, for whom posts have been reserved.

**Note 3:-** In the light of Judgment dated 19.02.2020, passed by Hon'ble Supreme Court of India in S.L.P. (C) No.14156 of 2015 titled as 'Dheeraj Mor Vs. Hon'ble High Court of Delhi, **Members of Judicial Service are not eligible to apply in the present recruitment process.**

**Note 4:-** The number of vacancies and reservation of posts are liable to be altered without any notice.

## 2. PAY SCALES: -

The pay scale for the said post is in the Revised Pay Level J-5 in the Pay Matrix (with initial start of Rs. 1,44,840/-) corresponding to the Existing Pay Scale of Rs. 51550-63070 or such as may be revised by the Haryana Government from time to time.

## 3. ELIGIBILITY/QUALIFICATIONS: -

A candidate for direct recruitment to the service:

- 3.1 must be a citizen of India.
- 3.2 must have been duly enrolled as an Advocate and has practiced for a period not less than seven years.<sup>[1]</sup>
- 3.3 must be an income tax assessee for at least three assessment years preceding the date of application, with gross professional income of not less than rupees five lakhs per annum. The applicant shall also be required to attach the proof of his independent engagement and conducting of not less than fifty cases (other than bunch cases) per year in the preceding three years:

Provided that in case of candidates belonging to Scheduled Castes, Scheduled Tribes, Backward Classes, Physically Challenged persons and Ex-servicemen, the gross professional income shall not be less than rupees three lakhs per annum and the condition of independent engagement and conducting of cases shall be forty cases (other than bunch cases) per year in the preceding three years.

- 3.4 must have knowledge of basic computer application for usage purposes.
- 3.5 must have passed matriculation examination with Hindi as one of the compulsory or elective subjects or any other equivalent examination in Hindi language, specified by the Government from time to time.

### **Note:-**

<sup>[1]</sup> In the light of Judgment dated 19.02.2020, passed by Hon'ble Supreme Court of India in S.L.P. (C) No.14156 of 2015 titled as 'Dheeraj Mor Vs. Hon'ble High Court of Delhi, *an Advocate has to be continuing in practice for not less than 7 years as on the cut-off date and at the time of appointment as District Judge. Members of judicial service having 7 years' experience of practice before they have joined the service or having combined experience of 7 years as lawyer and member of judiciary, are not eligible to apply for direct recruitment as a District Judge.*

## 4. DISQUALIFICATION FOR APPOINTMENT: -

No person shall be qualified for appointment to the Service or being in Service:

- 4.1 If he/she has more than one spouse living;  
(Provided that the Governor may, if satisfied that there are special grounds for doing so, exempt any person from the operation of this sub-rule).
- 4.2 If he/she has been dismissed or removed from service by any High Court, Government or Statutory Body or Local Authority;
- 4.3 If he/she is/was convicted for any offence involving moral turpitude or has been permanently debarred or disqualified by any State or Union Government, High Court or Union Public Service Commission or any State Public Service Commission from appearing in any examination or interview;

- 4.4 If he/she, being an Advocate, was found guilty of professional misconduct under the provisions of Advocates Act, 1961 (Central Act 25 of 1961) or any other law for the time being in force.

**5. AGE LIMIT: -**

- 5.1 Candidates should not be less than 35 years and not more than 45 years of age on the last date of submission of applications i.e. **22.12.2023**.
- 5.2 Upper age limit is relaxable upto 5 years for the candidates belonging to SC/BC-A/BC-B/PwD/ESM of Haryana State only.

**6. RESERVATION: -**

- 6.1 The Haryana Superior Judicial Service Examination 2023-24 will be conducted in accordance with the provisions contained in the Haryana Superior Judicial Service Rules, 2007, as amended from time to time.
- 6.2 The reservation and eligibility for SC/BC-A/BC-B/EWS/ESM/PwD category candidates shall be admissible in accordance with the Policy/Rules/Instructions issued by the Government of Haryana from time to time.
- 6.3 The benefit of reservation is admissible only to bonafide domiciles/residents of State of Haryana.
- 6.4 Candidates seeking reservation under SC/BC-A/BC-B categories are required to submit the latest Caste Certificate issued by the Competent Authority.
- 6.5 The criteria for exclusion of persons within the Backward Classes as Creamy Layer, regarding reservation in Service and Admission has been specified by Haryana Government, vide Notification No. 491-SW(1)2021 dated 17.11.2021. Therefore, the candidates belonging to BC-A/BC-B category are required to attach latest/updated Certificate as per Notification No. 491-SW(1)2021 dated 17.11.2021 & Govt. Instructions No. 22/132/2013-1GS-III dated 22.03.2022 issued by the competent authority.
- 6.6 Candidates belonging to BC-A/BC-B category are also required to attach a declaration along with Backward Class Certificate that no change occurred in their status and they do not fall in the section of creamy-layer as per Notification No. 491-SW(1)2021 dated 17.11.2021.
- 6.7 The reservation to EWS Category candidates will be given as per Haryana Govt. Instructions No. 22/12/2019-1GS-III dated 25.02.2019 & Instructions No. 22/12/2019-1GS-III dated 13.03.2019. They are required to submit the latest Income & Assets Certificate issued by the Competent Authority.
- 6.8 The reservation for Ex-servicemen of Haryana will be given as per instructions No. 22/10/2013-1GSIII dated 30.04.2018, No.12/15/2019-4GS-II dated 09.03.2022, further clarified vide letter No. 12/15/2019-4GS-II dated 13.04.2022 issued by the Haryana Government.
- 6.9 Candidates seeking reservation under PwD category would be eligible for reservation in services/posts who suffer from not less than 40 per cent of the relevant disability. The candidate who wants to avail the benefit of reservation would have to submit a Disability Certificate issued by the competent authority, as per Haryana Government instructions No. 22/10/2013-1GSIII dated 25.04.2018 & instructions No. 22/106/2018-1-GSIII dated 01.05.2019.



- 6.10 The reserved category candidates belonging to other States will compete against the posts meant for General/Unreserved Category and will be considered as General/Unreserved Category candidates. They are required to fill their category as General Category.

**7. DETAILS OF EXAMINATION: -**

- 7.1 The selection of suitable candidates for appointment in Haryana Superior Judicial Service will be made through examination. The examination shall be conducted in two stages namely:-  
(i) Written Test.  
(ii) Viva-Voce.

**Note 1:-** Keeping in view the number of applications received, this Court may hold a preliminary examination for short listing the candidates, consisting of objective type questions from the syllabus as prescribed for the written test.

**Note 2:-** This Court reserves the right to decide ratio for shortlisting the candidate for written test.

**Note 3:-** Bare Acts will be provided to the candidates during Law Papers in the written test.

**8. SYLLABUS AND FORMAT OF EXAMINATION: -**

- 8.1 The selection would be on the basis of written test of 750 marks and *viva voce* of 250 marks, to be conducted by this Court.
- 8.2 The written test and viva-voce shall be conducted in English medium except the language paper.
- 8.3 The details of the Syllabus and format of written test and viva voce are enclosed at **Annexure-2**.
- 8.4 Candidates securing 40% or more marks in each paper will be called for viva voce. But merely securing 40% or more marks would not confer any right to be called for viva voce. This Court shall have the discretion to shortlist the candidates equal to three times the number of vacancies for viva-voce. Further, no candidate will be considered to have successfully qualified the Haryana Superior Judicial Service Examination unless he/she obtains 50% marks (read 45% marks for the SC/BC-A/BC-B/PwD/ESM category candidates) in the aggregate out of the total marks fixed for the written test and viva-voce. It is also made clear that no candidate will get the right to be appointed even if he/she obtains 50% marks (read 45% marks for the SC/BC-A/BC-B/PwD/ESM category candidates) in the aggregate of the written test and viva-voce. However, candidates will be appointed strictly in the order of merit (category wise) in which they are placed after the result of written test and viva-voce.

**9. EXAMINATION FEE: -**

- 9.1 Rs.1000/- (Rs. One thousand only) for General/EWS/other State category candidates.
- 9.2 Rs.500/-(Rs. Five hundred only) for SC/BC-A/BC-B/PwD/ESM candidates of Haryana State and all women candidates.

The fee shall be paid by way of Demand Draft in favour of the Registrar General, High Court of Punjab and Haryana, Chandigarh payable at Chandigarh.



**10. LAST DATE OF RECEIPT OF APPLICATIONS: -**

Last date for submission of applications and to determine the eligibility of candidates in all respects including age shall be **22.12.2023** till 5:00 P.M.

**11. HOW TO APPLY:**

Any person, who fulfills the above said conditions, may apply to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh in an envelope superscribed as "**Application for the post of Additional District Judge in the State of Haryana**" on or before **22.12.2023** till 5:00 P.M. Application Form should be got typed and completed.

**12. OTHER IMPORTANT INFORMATION:**

- 12.1 Candidates should fill the Application Form complete in all respects. Incomplete/wrong information given in the application form, non-fulfillment of any of the eligibility conditions, including those of age, educational qualifications, experience & insufficient Fee payment may render a candidate ineligible.
- 12.2 Candidates should indicate the specific category for which he/she wants to be considered and category once opted cannot be changed under any circumstances.
- 12.3 The reserved category candidates belonging to other States are required to fill their category as General Category.
- 12.4 '**No Objection Certificate**' of the employer (for those candidates who are in government service such as in prosecution department, Advocate General office etc.) is not required at the time of applying. Candidates are directed to only intimate their employer at this stage. No Objection Certificate on the prescribed format at **Annexure-3** from the Competent Authority will have to be produced at the time of the viva-voce.
- 12.5 **Scribe/Compensatory Time for PwBD category candidates(with 40% or more disability) of Haryana:**
- 12.5.1 In case of persons with benchmark disabilities in the category of blindness & low vision, the facility of scribe can be availed by the candidate, if so desired by him/her.
- 12.5.2 In case of other category of persons with benchmark disabilities, the facility of Scribe can be allowed on production of a certificate to the effect that the person concerned has physical limitation to write, and scribe is essential to write examination on his behalf, from the Chief Medical Officer/Civil Surgeon/Medical Superintendent of a Government health care institution as per prescribed proforma at **Annexure-4**.
- 12.5.3 Persons with Benchmark Disabilities (PwBD) applying for the unreserved posts, which are identified as suitable for relevant PwBD category, can also avail the facility of scribe along with compensatory time available to PwBD category candidates, as stated above.

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- 12.5.4 The eligible candidates may request this Court for scribe after issuance of admit card i.e. at least 15 days prior to the commencement of the examination. On receipt of request from the candidates, the candidate will be allotted scribe from amongst non-law graduate employees of this Court and he/she will be allowed to meet the scribe 02 days before the examination. Candidates must submit copies of disability certificate alongwith prescribed Medical Certificate, if required.
- 12.5.5 Compensatory time of 20 minutes per hour of the examination is allowed to the candidates who are allowed use of scribe. It is further clarified that all the candidates with benchmark disabilities, who are eligible for availing the facility of scribe, but choose not to avail the said facility, will also be allowed compensatory time of 01 hour for examination of 03 hours duration, in case such candidates apply to this Court for the permission for compensatory time well in time alongwith requisite documents, as stated above.
- 12.5.6 If at any stage, the medical certificate is found inappropriate/ incorrect/ false/ fabricated/ tampered with or if it is found that the candidate was not eligible for the use of scribe as per the eligibility criteria, his/her candidature/appointment will be cancelled.
- 12.5.7 It must be noted that only this Court is competent to provide the permissions of scribe/compensatory time to the candidates as per the above procedures. No such permission in the above cases will be granted by the Centre Supervisor. No online request for a scribe will be accepted by this Court.
- 12.6 Last date for submission of application forms for the Advocates enrolled with the District/Sub-Divisional Bar Associations of Punjab, Haryana and U.T., Chandigarh is **22.12.2023 till 5:00 P.M.** All such Advocates will submit the application forms in the office of District and Sessions Judges concerned on or before the last date i.e. **22.12.2023 till 5:00 P.M.** Ld. District & Sessions Judge must forward the same immediately to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh, mentioning the date of receipt of each application.
- All other candidates will send/submit the application forms directly to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh in an envelope superscribed as "**Application for the post of Additional District Judge in the State of Haryana**" on or before **22.12.2023 till 5:00 P.M.** Incomplete applications and applications received after 22.12.2023 shall not be entertained.
- 12.7 Success in the examination does not confer any right to appointment unless the Government in consultation with this Court is satisfied after such enquiry as may be considered necessary that the candidate is suitable in all respects for appointment.
- 12.8 Candidates belonging to Backward Classes are required to attach a declaration regarding their creamy-layer status on the prescribed proforma at **Annexure-5.**
- 12.9 Candidates shall attach the self-attested copies of requisite certificates alongwith the Application Form.



- 12.10 The original certificates alongwith the self-attested copies will also have to be produced at the time of viva-voce or as and when called by this Court.
- 12.11 Candidates should ensure that they fulfill all the eligibility conditions for admission to the examination. Their admission to the examination will be purely provisional subject to the fulfillment of eligibility criteria of age, educational qualification, nationality etc. as per relevant Rules and Instructions issued by the Government from time to time. Mere issuance of Admit Card to the candidate will not imply that his/her candidature has been finally cleared by this Court. The decision of this Court regarding the eligibility of the candidates for admission to the examination shall be final. If on verification at any stage, it is found that they do not fulfill any of the eligibility conditions, their candidature will be cancelled. If any of their claim(s) is found to be incorrect at any stage, they shall also render themselves liable to disciplinary action by this Court.
- 12.12 No claim that an application form has been lost or delayed in the post office/courier service will be considered nor any representation against its rejection due to late receipt will be entertained.
- 12.13 All communications in respect of the applications should be addressed to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh and should contain the following particulars:-  
Name of examination:  
Month and year of examination:  
Roll No. (if communicated to the candidate)  
Name of the candidate:  
Father's Name:  
Address and Mobile No. as given in the application form:

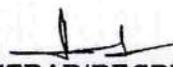
Communications not containing these particulars shall not be attended to. Envelopes containing correspondence with the High Court of Punjab and Haryana, Chandigarh concerning this examination should always carry the words "**Haryana Superior Judicial Service Examination 2023-24**".

- 12.14 Each application must also be accompanied by:-
- 12.14.1 Three recent and identical passport size photographs duly signed by the candidate and attested by a Gazetted Officer (one to be pasted on the top right-hand corner of the application form and others to be tagged with the application form).
- 12.14.2 Two latest character certificates from two respectable persons, (one of which must be issued by the President/Secretary of the Bar Association where the candidate is practicing).
- 12.15 Instructions to the candidates for the written test are enclosed as **Annexure-6**.
- 12.16 Candidates shall attach proof of Gross Professional Income and List of Number of Court cases conducted as per the proforma enclosed as **Annexure-7**.
- 12.17 The category of reservation and all other information once filled in the application form shall not be allowed to be changed.



- 12.18 Re-evaluation of answer sheets is not allowed. Only re-checking of answer sheets (i.e. no part of the answer sheets has been left unevaluated or there is no totalling error) can be allowed on a written request from a candidate addressed to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh through Co-ordination Branch, High Court of Punjab and Haryana, Chandigarh, on payment of fee of Rs. 500/- per answer sheet (in the shape of Indian Postal Orders payable in favour of Registrar General, High Court of Punjab and Haryana, Chandigarh) within thirty days from the date of display of marks on the official website of this Court. No separate request in this regard by any candidate or any other person on their behalf shall be entertained under the RTI Act for re-evaluation/re-checking etc.
- 12.19 No travelling expenses or allowances will be payable to any candidate for appearing in written test/viva-voce.
- 12.20 Any other terms and conditions not specifically mentioned above shall be governed in accordance with the Haryana Superior Judicial Service Rules, 2007 and rules/resolutions/instructions issued by this Court as well as Government of Haryana from time to time.
- 12.21 All announcements/information regarding this recruitment process will be notified on the official website of this Court i.e. [www.highcourthd.gov.in](http://www.highcourthd.gov.in). All the candidates are advised to regularly visit the website in their own interest. This Court shall not be responsible for missing or non-receipt of any information on account of his/her failure to checkup with the official website from time to time.
- 12.22 The candidature of the applicants would be provisional subject to the fulfillment of eligibility criteria of age, educational qualification, experience, nationality etc. as per relevant Rules and instructions issued by the Government of Haryana from time to time.

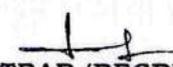
**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES**

  
**REGISTRAR(RECRUITMENT)  
FOR REGISTRAR GENERAL**

Endst No. 26917 Gaz.I/VI.F.2, Dated 15.11.2023

1. Copy of this Notification alongwith its Annexures 1 to 7 is forwarded to the President, High Court Bar Association of Punjab and Haryana, Chandigarh for information and favour of communication to the members of the Bar Association.
2. Receipt of this notification may kindly be acknowledged through Email only.

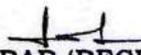
**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES**

  
**REGISTRAR (RECRUITMENT)  
FOR REGISTRAR GENERAL**

Endst No. 26918 Gaz.I/VI.F.2, Dated 15.11.2023

1. Copy of this Notification alongwith its Annexures 1 to 7 is forwarded to all the District & Sessions Judges in the States of Punjab, Haryana and U.T. Chandigarh with the request to display the same on the notice boards of the District Bar Associations as well as Sub-Divisional Bar Associations. **Applications complete in all respects should be entertained on or before the last date i.e. 22.12.2023 till 5:00 P.M. After accepting the applications, the same be forwarded to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh immediately, mentioning the date of receipt of each application.**
2. Receipt of this notification may please be acknowledged through Email only.

**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES**

  
**REGISTRAR (RECRUITMENT)  
FOR REGISTRAR GENERAL**

Endst No. 26919 Gaz.I/VI.F.2, Dated 15.11.2023

Copy of this Notification alongwith its Annexures 1 to 7 is forwarded to the following for information and necessary action:-

1. The Chief Secretary to Government, Haryana, Chandigarh,
2. The Director of Prosecution (General), Haryana, Sector-14, Panchkula.

**Applications complete in all respects should be entertained by the Head of Departments on or before the last date i.e. 22.12.2023 till 5:00 P.M. After accepting the applications, the same be forwarded to the Registrar (Recruitment), High Court of Punjab and Haryana, Chandigarh, immediately, mentioning the date of receipt of each application.**

**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES**

  
**REGISTRAR (RECRUITMENT)  
FOR REGISTRAR GENERAL**

Endst No. 26920 Gaz.I/VI.F.2, Dated 15.11.2023

Copy of this Notification alongwith its Annexures 1 to 7 is forwarded to the Controller, Printing and Stationery Department, Haryana, Sector-6, Panchkula, with the request that it may please be published in the Extra-Ordinary Haryana Government Gazette well before **25.11.2023**.

**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES**

  
**REGISTRAR (RECRUITMENT)  
FOR REGISTRAR GENERAL**

Endst No. 26921 Gaz.I/VI.F.2, Dated 15.11.2023

Copy of this Notification alongwith its Annexures 1 to 7 is forwarded to the Regional Employment Officer, Regional Employment Exchange, Sector-17, UT, Chandigarh, in reference to Letter No.REO/2009/6423 dated 28.08.2009, for information and necessary action.

**BY ORDER OF HON'BLE THE ACTING CHIEF JUSTICE AND JUDGES**

  
**REGISTRAR (RECRUITMENT)  
FOR REGISTRAR GENERAL**

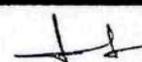
## Annexure-1

**APPLICATION FOR THE POST OF ADDITIONAL DISTRICT & SESSIONS  
JUDGE IN THE STATE OF HARYANA**

<b>1. Please read the notification carefully before filling the application form.</b>				
<b>2. No column should be left blank.</b>				
i)	Name (In Block Letters)	:		Paste your recent attested passport size photograph here
ii)	Father's/Husband's Name	:		
iii)	Nationality	:		
iv)	Gender	:		
v)	Category	:		
vi)	Date of Birth (DD-MM-YYYY)	:		
Attach Self attested copy of Matriculation or equivalent examination certificate				
vii)	Actual age as on 22.12.2023 i.e. _____ years _____ months _____ days			
viii)	Academic qualifications, with distinctions attained, if any (Attach Self attested copies of relevant certificates)			
<b>Detail of Academic Qualifications</b>				
<b>Sr. No.</b>	<b>Year</b>	<b>Examination</b>	<b>% of Marks</b>	<b>Name of Board/ University</b>
ix)	Enrolment No. & Date as an Advocate		:	
(Attach self attested copy of Enrollment Certificate under the Advocates Act.)				
x)	Whether the candidate is having 07 years of continuous practices as an Advocate?		:	Yes/No
	If yes, specify the total period of practice		:	
	Details of practice as an Advocate		:	
(Attach latest certificate of experience at the Bar issued by the President/Secretary of the Bar concerned and counter signed by the District Judge in case of District and Sub-Division Bar. In the case of candidates practicing in the High Court, no counter signatures are necessary.)				
xi)	Are you in Government Service?		:	Yes/No
If yes, give the following details:				
	Name of Department	Name of Post held	Post held since	Remarks

*[Handwritten Signature]*

xii)	In case the candidate has remained out of practice for some time after passing law, he/she must give detail of the activities performed during the said period:	:	
xiii)	Give details of payment of Examination Fee	:	Name of Bank: _____ Bank Draft No: _____ Date _____ Amount: _____
xiv)	Complete Postal Address (In Block Letters) (Mentioning Post Office, Sub-Division, District, State and PIN Code).	:	
	Permanent	:	
	Present	:	
	E-mail address, if any, (Please ensure that the E-mail is active)	:	
	Mobile Number, if any	:	
	Landline Number, if any	:	
xv)	Are you married?	:	Yes/No
	If the answer is 'Yes', Do you have more than one living spouse?	:	Yes/No
xvi)	Have you passed matriculation examination with Hindi as one of the compulsory or elective subject or any other equivalent examination in Hindi language, specified by the Government from time to time?	:	Yes/No
	If 'Yes', attach self-attested copies of the relevant certificate(s)		
xvii)	Are you a bonafide domicile of Haryana?	:	Yes/No
	(In case candidate claims reservation under any category, he/she must furnish latest domicile certificate issued by the State of Haryana)		
xviii)	Do you belong to any reserved category recognized by the Haryana Government?	:	Yes/No
	If Yes, (i) Mention your Caste	:	
	(ii) Designation of the issuing authority of certificate	:	
	(iii) state specifically the category under which you claim reservation :	:	
	Attach self-attested copies of the relevant certificate(s)		
xix)	Do you belong to Persons with Benchmark Disability Category of the State of Haryana?	:	Yes/No
	if Yes, (i) Mention your type of Disability	:	
	Attach self-attested copies of the relevant certificate(s)		
xx)	Do you belong to General Economically Weaker Section (EWS) category of the State of Haryana?	:	Yes/No
	If Yes, attach self attested copy of latest Income and Asset Certificate		
xxi)	Have you ever been convicted/acquitted/discharged by any Court of law?	:	Yes/No
	If yes, (i) Give details of the case	:	
	(ii) Mention the punishment/sentence awarded, if any,	:	
	Attach Copy of the judgment, if any		



xxii)	Whether any criminal case is pending/registered against you?	:	Yes/No
If yes, (i) Give complete details of the case and its present status with relevant documents:			
xxiii)	Whether you have ever been suspended, discharged, terminated, removed, reduced in rank or dismissed from service by the Central or the State Govt. or the Boards or Corporation?	:	Yes/No
If 'Yes', give details and mention reasons/circumstances of such dismissal etc. with relevant documents:			
xxiv)	The candidate may furnish any other information in support of his/her candidature (e.g. membership of Professional Societies, conferences/seminars attended, papers published and annual professional income):		
xxv)	State Gross Professional Income for last three assessment years (Attach copies of Income Tax returns)	:	2023-24 _____ 2022-23 _____ 2021-22 _____
xxvi)	State and attach proof of Independent engagement and conducting of not less than 50 cases (other than bunch cases) for general categories and 40 cases for the SC, BC-A, BC-B, PWD & ESM categories, per year in the preceding three years	:	<u>Total number of cases</u> 15.11.2022 to 14.11.2023 _____ 15.11.2021 to 14.11.2022 _____ 15.11.2020 to 14.11.2021 _____
xxvii)	Whether two recent duly attested passport size photographs are attached?	:	Yes/No
xxviii)	Whether list of Documents is enclosed?	:	Yes/No

Place: \_\_\_\_\_  
Date: \_\_\_\_\_

(Signature of the Candidate)  
with address for correspondence

*[Handwritten Signature]*

**Declaration**

- (I) I hereby declare that all the statements made in this application form above are true and correct to the best of my knowledge and nothing has been concealed or misrepresented. In the event of any information being found false/incorrect/ concealed or misrepresented at any stage, my candidature shall be liable to be cancelled and I shall also be liable for appropriate legal action including dismissal, removal etc. even after appointment.
- (II) I have perused and accepted the Terms and Conditions mentioned in the Notification as well as in the Annexures 2 to 7.

**Place:** \_\_\_\_\_  
**Date:** \_\_\_\_\_

**(Signature of the Candidate in Full)  
with address for correspondence**

\_\_\_\_\_  
\_\_\_\_\_

(Thumb impression of the Candidate)  
L.T.I (for male) / R.T.I. (for female)

\_\_\_\_\_



**Annexure-2****SYLLABUS FOR WRITTEN TEST FOR DIRECT RECRUITMENT OF  
ADDITIONAL DISTRICT & SESSIONS JUDGES IN THE STATE OF HARYANA****PAPER-I (CIVIL LAW-I)**

1. Indian Contract Act, 1872
2. Code of Civil Procedure, 1908
3. Registration Act, 1908
4. Specific Relief Act, 1963
5. Transfer of Property Act, 1882
6. Limitation Act, 1963

**PAPER-II (CRIMINAL LAW)**

1. Indian Penal Code, 1860
2. Narcotic Drugs and Psychotropic Substances Act, 1985
3. The Prevention of Corruption Act, 1988
4. Code of Criminal Procedure, 1973
5. Indian Evidence Act, 1872

**PAPER-III (CIVIL LAW-II)**

1. Constitutional Law
2. Interpretation of Statutes
3. Hindu Law
4. Rent Law

**PAPER-IV (LANGUAGE PAPER)**

1. English (Consisting of Essay and Precis)
2. Hindi (Consisting of Essay and Precis)

**PAPER-V (GENERAL KNOWLEDGE)**

Objective type multiple choice 100 questions.

**FORMAT OF THE WRITTEN TEST (HARYANA)**

1.	<u>PAPER I</u> Subjective/narrative type questions	3 hours	200 marks
2.	<u>PAPER II</u> Subjective/narrative type questions	3 hours	200 marks
3.	<u>PAPER III</u> Subjective/narrative type questions	3 hours	200 marks
4.	<u>PAPER IV</u> English (Consisting of Essay and Precis) Hindi (Consisting of Essay and Precis)	3 hours	100 marks (50 marks) (50 marks)
5.	<u>PAPER V</u> General knowledge 100 Objective type multiple choice questions	2 hours	50 marks
		Total	750 marks

**SYLLABUS FOR VIVA-VOCE**

The candidates shall be assessed on the basis of their (i) Personality, (ii) Proficiency in English, (iii) General Knowledge, (iv) Questions regarding Constitution of India & (v) Analytical Approach and Decisiveness.

**Note:-**

- i. "Keeping in view the number of applications received, the High Court of Punjab and Haryana, Chandigarh may hold a preliminary examination for short listing the candidates, consisting of objective type questions from the syllabus as prescribed for the written test."
- ii. High Court reserves the right to decide ratio for shortlisting the candidate for written test.
- iii. Bare Acts will be provided to the candidates during Law Papers in the written test.

*LS*

## Annexure-3

**"NO OBJECTION CERTIFICATE"**

(To be issued by the Head of the Department in case the candidate is serving in any Government Departments/Semi-Government Departments or in any Corporations/ Boards)

No. \_\_\_\_\_

Dated: \_\_\_\_\_

It is certified that Shri/Ms. \_\_\_\_\_ Son/Daughter of Shri \_\_\_\_\_ is serving in this office and the undersigned has no objection if he/she appears in the test for the post of Additional District & Sessions Judge', in the State of Haryana. The service particulars of the candidate are asunder:-

1. Office where employed: \_\_\_\_\_
2. Date of initial appointment: \_\_\_\_\_
3. Date of present employment: \_\_\_\_\_
4. Total length of service: \_\_\_\_\_
5. Present Designation: \_\_\_\_\_
6. Pay Scale: \_\_\_\_\_
7. Regular/ Temporary/ Ad-hoc/ Deputation/ Transfer basis (please Specify) \_\_\_\_\_
8. If on deputation/transfer, give details of the parent office and information about his lien etc. \_\_\_\_\_
9. Lien retained on any post. If yes, Give details \_\_\_\_\_
10. Whether any department proceedings initiated or likely to be initiated or Minor/ major punishment imposed? If so, give details: \_\_\_\_\_
11. Any other relevant information: \_\_\_\_\_

Dated: \_\_\_\_\_

Signature of the Authority  
Designation: \_\_\_\_\_  
Seal



**Annexure-4****CERTIFICATE REGARDING PHYSICAL LIMITATION IN AN EXAMINEE TO WRITE**

This is to certify that, I have examined Mr/Ms/Mrs. \_\_\_\_\_  
 (name of the candidate with disability), a person with \_\_\_\_\_ (nature  
 and percentage of disability as mentioned in the certificate of disability),  
 S/o/D/o \_\_\_\_\_, a resident of \_\_\_\_\_  
 (Village/District/State) and to state that he/she has physical limitation which  
 hampers his/her writing capabilities owing to his/her disability.

Signature

Chief Medical Officer/Civil Surgeon/Medical Superintendent of a  
 Government health care institution

Name &amp; Designation

Name of Government Hospital/Health Care Centre with Seal

Place:

Date:

**Note:**

Certificate should be given by a specialist of the relevant stream/disability (eg. Visual impairment – Ophthalmologist, Locomotor Disability – Orthopaedic specialist/PMR)



